

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

\* \* \*

Date of Decision: 27.04.93

OA 164/91

SHRI U.S. KAICKER ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.  
HON'BLE SHRI S.R. ADIGE, MEMBER, (A).

For the Applicant ... IN PERSON.

For the Respondents ... NONE.

JUDGEMENT (ORAL)

(DELIVERED BY HON. MR. JUSTICE S.K. DHAON, VICE CHAIRMAN)

The petitioner came to this Tribunal on 22.1.91 with the grievance that the respondent No.3 had been given an extention as Head & Scientist S.III, Division of Floriculture and Landscaping, for a period of three years, by the order dated 7.12.90. That order was sought to be quashed.

The petitioner appeared in person and stated that during the pendency of this application he has been appointed as Head & Scientist S.III, Division of Floriculture and Landscaping.

In view of this, this application has become infructuous and is accordingly dismissed but without any order as to costs.

*Adige*  
( S.R. ADIGE )  
MEMBER (A)  
27.04.93

*Sky*  
( S.K. DHAON )  
VICE CHAIRMAN  
27.04.93